

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.36
Contempt Petition 2/2022
& C.A.No.06/2024 in
C.P. No. 84/BB/2021

IN THE MATTER OF:

Mr. Meer Balleghuddin ... Petitioner
Vs.
M/s. Coren Techno Mech Pvt. Ltd. ... Respondent

Order under Section 241- 242 of Companies Act, 2013

Order delivered on: 15.02.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant in
Contempt Petition 02/2022 : Proxy Counsel
For the Respondents No.1 & 2 in
C.P. & Contempt Petition 02/2022 : Shri Vivekananda with Shri Gokul.R
For the ROC/R-6 in
C.P. & Contempt Petition 02/2022
& R-3 in CA 06/2024 : Shri Hemanth Rao

ORDER

Contempt Petition 02/2022:

1. Heard the Ld. Counsels for the Applicant and the Respondents.
1. Ld. Proxy Counsel for the Applicant seeks adjournment on the ground that arguing Counsel is not available today.
2. List the matter on **21.03.2024**.

C.A. No.06/2024:

1. Heard the Ld. Counsels for the Applicant and the Respondents.
2. All the three Respondents are directed to file their reply, within a period of two weeks, duly serving a copy on the other side. The Applicant shall file rejoinder, if any, within a period of one week thereto.
3. List the CA along with CP on **21.03.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

Sd/-
K. BISWAL
MEMBER (JUDICIAL)